

**GOVERNMENT OF INDIA
SHIPPING, ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:5837
ANSWERED ON:04.05.2005
ROAD SAFETY GUIDELINES
Bose Shri Subrata

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether steps are being taken by the Government to implement the road safety guidelines issued by the Supreme Court for safety and security of the school going children;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA)

(a) to (c) : Hon'ble Supreme Court in course of hearing of Writ Petition(Civil) No. 13029 of 1985 (M.C. Mehta vs. Union of India & Others), I.A. Nos. 7,8,9 & 10 had directed the police and other authorities of NCR and NCT of Delhi entrusted with administration and enforcement of Motor Vehicles Act and generally in control of traffic, inter-alia, to ensure that transport vehicles are not permitted to overtake any other four-wheeled motorized vehicles. Enforcement and compliance of these directions is the responsibility of the State authorities of NCR and NCT of Delhi.